

Third Five Year Plan

[Shri Nanda]

matters to be dealt with but I may say that at the end of the third Plan there may be a marginal shortage of cement but by and large the Plan targets would have been achieved.

Then there is the too vexed and complicated question of coal transport. This has been before the nation for a few years. It has been disturbing us very much and I have been grappling with it. I may inform the hon. Members that we are, during the last several months, meeting the Ministries and officers and going into the details. It is not considered interference now because we try to help them and are trying to get exactly how the situation is and what steps have to be taken quickly, week after week, in order to overcome these handicaps. This is proving to be useful. This controversy has been raging and it was said that coal industry had failed and that its production had not improved at all in the course of the year. What has happened? Is it because the Railways did not move them?

Mr. Deputy-Speaker: The hon. Minister will take some more time?

Shri Nanda: I will need about forty minutes more.

Mr. Deputy-Speaker: He may continue next time. This debate will continue during the next session as official business. We will take up non-official business now.

Shri A. P. Jain: May I make a submission that the hon. Minister may circulate all these papers to Members of Parliament—that is the targets, the actual achievements and the reasons for the shortfall?

Shri Nanda: Yes.

14.31 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRD REPORT

Shri Hem Raj (Kangra): Sir, I beg to move:

"That this House agrees with the Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th June, 1962."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th June, 1962."

The motion was adopted.

14.31½ hrs.

*ALL INDIA AYURVEDIC UNIVERSITY BILL

Shri A. T. Sarma (Chatarpur): Sir I beg to move for leave to introduce a Bill to provide for the establishment of an All India Ayurvedic University under the aegis of the Government of India with a view to resuscitate and encourage the study and growth of the science of Ayurveda in India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of an All India Ayurvedic University under the aegis of the Government of India with a view to resuscitate and encourage the study and growth of the science of Ayurveda in India."

The motion was adopted.

Shri A. T. Sarma: Sir, I introduce the Bill.

14.32 hrs.

***INSURANCE (AMENDMENT) BILL**
(Amendment of Section 31A and 40c)

Shri Indrajit Gupta (Calcutta South West): Sir I beg to move for leave to introduce a Bill further to amend the Insurance Act, 1938.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Insurance Act, 1938."

The motion was adopted.

Shri Indrajit Gupta: Sir, I introduce the Bill.

14.32½ hrs.

***BEEDI AND CIGAR LABOUR BILL**

Shri A. K. Gopalan (Kasergod): Sir, I beg to move for leave to introduce a Bill to provide for the regulation of employment and work in the factories manufacturing Beedi and Cigar in India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the regulation of employment and work in the factories manufacturing Beedi and Cigar in India."

The motion was adopted.

Shri A. K. Gopalan: Sir, I introduce the Bill.

14.33 hrs.

***RESTRICTIONS ON EDIBLE OILS
(FOR MANUFACTURE OF SOAP)
BILL**

Shri D. C. Sharma (Gurdaspur): Sir, I beg to move for leave to introduce a Bill to impose certain restrictions on the use of edible oils for the manufacture of soap in India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to impose certain restrictions on the use of edible oils for the manufacture of soap in India".

The motion was adopted

Shri D. C. Sharma: Sir, I introduce the Bill.

14.33½ hrs.

***TRANSPORT CO-ORDINATION
BILL**

Shri D. C. Sharma (Gurdaspur): Sir, I beg to move for leave to introduce a Bill to provide for co-ordination of the various transport systems in the country and for matters connected therewith.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for co-ordination of the various transport systems in the country and for matters connected therewith."

The motion was adopted.

Shri D. C. Sharma: Sir, I introduce the Bill.